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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/4713/2004,5443/2004 - EX[DB]

Date 13/02/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S NATIONAL INFORMATION TECHNOLOGY LTD.
205-NEW INDL. AREA, MANDIDEEP, DISTRICT
RAISEN
M/S NATIONAL INFORMATION TECHNOLOGY LTD.

Appellant
Vs
Respondent

C.C.E. BHOPAL

EX[DB] dated 04-2-09

I am directed to transmit herewith a certified copy of Final order No. 119-120/2009-
passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944

Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. BHOPAL

48, ADMINISTRATIVE AREA, AREA HILLS, HOSHANGABAD ROAD, BHOPAL (M.P.)

2. Adv. / Consult

MR.Z. U. ALVI

D-8,BDA COLONY, ADJACENT GARUDA TRAVELS. KOH-E-FIZA BHOPAL-01

3 C.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 M/s. Deeparchi Publications, M-93, Marg. 46, Saket, New Delhi 110017

7 M/s Centax Publications (P) Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New - 3

8 Excise & Customs cases, B-37, Sector -1, NOIDA - 201301 Gautam Budh Nagar, (U.P.)

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 Nidheshak publications, I.P.Estate, new Delhi

11 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

12 Commercial Laws of India Pvt Ltd Post Bag No. 1033, No.70(Old No. 88), Thyagaraya Road, T. Nagar, Chennai

13 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A.Iscon Mall,Above Star India Bazar,Satellite Road,Ahmedabad-15

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Assistant Registrar
(Excise Appeal Branch)

M/S NATIONAL INFORMATION TECHNOLOGY LTD.
205-NEW INDL. AREA, MANDIDEEP, DISTRICT RAISEN

**IN THE CUSTOMS, EXCISE AND SERVICE TAX
APPELLATE TRIBUNAL, NEW DELHI
PRINCIPAL BENCH, COURT NO. III**

Excise Appeal Nos. 4713 & 5443 of 2004

[Arising out of Order-in-Appeal No. 473-74/CE/BPL/2004
dated 25.6.04 passed by Commissioner of Customs & Central
Excise, Bhopal]

For approval and signature:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K.Das, Member (Judicial)

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- | | |
|---|-------------|
| 1. Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982? | : |
| 2. Whether it should be released under Rule 27: of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not? | } |
| 3. Whether Their Lordships wish to see the fair copy of the Order? | : |
| 4. Whether Order is to be circulated to the Departmental authorities? | : <i>PN</i> |
-

M/s. National Information Technology Ltd.

Appellant

Vs.

Commissioner of Customs
Central Excise, Bhopal

Respondent

Appearance:

Mr. Z.U. Alvi, Advocate for the Appellants
Mr. C.S. Rajput, DR for the Respondent

CORAM:

Hon'ble Mr. M. Veeraiyan, Member (Technical)
Hon'ble Mr. P.K.Das, Member (Judicial)

Date of Hearing /Decision: 4.2.2009

FINAL ORDER NO. 119-120/09-04

Per P.K.Das (for the Bench):

The appellant filed these appeals against the Order-in-Appeal No. 473-74/CE/BPL/2004 dated 25.6.04 passed by the Commissioner (Appeals), Bhopal. The learned Advocate submits that the Commissioner (Appeals) modified the adjudication order and extended the benefit of ~~the~~ demand of duty for normal period of limitation. He submits that no demand of duty was quantified in pursuance of order passed by the Commissioner (Appeals). As such, he prays to withdraw the appeals. In view of this, the appeals are dismissed as withdrawn.

(Dictated & Pronounced in the open Court)

(M. Veeraiyan')
Member(Technical)

(P.K.Das)
Member(Judicial)